

of the depositors under Section 35(4) (b) of the Banking Companies Act, 1949;

(c) whether any representation has been received by Government from the depositors for safeguarding their interests;

(d) whether it is a fact that the directors of the said Bank have moved the Punjab High Court for the grant of moratorium; and

(e) if so, the reactions of Government to it?

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): (a) No, Sir.

(b) to (e). Certain representations have been received by the Central Government, but the Punjab High Court has granted a moratorium to the bank under Section 37 of the Banking Companies Act, 1949, and the question whether the moratorium should be continued is now under consideration by the Court. It is not possible at this stage to indicate the action which Government may be in a position to take.

Shri Hem Raj: In view of the fact that the Reserve Bank of India and the Central Government are the last repositories for safeguarding the interests of depositors, how is it that the Central Government or the Reserve Bank is not opposing the application for moratorium?

Shrimati Tarkeshwari Sinha: The Reserve Bank has been asked by the Court to appear on 19th May. Hence the question of opposing or not opposing does not arise. The Reserve Bank has taken certain steps. They have received representations. Everything is *sub judice*. It is not fair for me to give any information in regard to that.

Shri Hem Raj: May I know whether the Central Government has received any report from the Reserve Bank of India on the working of the Himalaya Bank for 1957; and, if so, may I know whether the Central Government will be directing the Reserve

Bank of India to apply for liquidation proceedings in the Punjab High Court?

Shrimati Tarkeshwari Sinha: The interim report was received by the Reserve Bank of India, but the final report has not been received by the Reserve Bank. Because of the moratorium orders of the Punjab High Court, everything is now *sub judice*. Therefore, nothing further can be done in regard to that. The Central Government receiving any report from the Reserve Bank does not arise.

Shri S. M. Banerjee: May I know whether some of the representatives of the Depositors' Association came to Delhi and wanted to meet the hon. Finance Minister to place their views before him and whether it is a fact that the Finance Minister did not meet the delegation.

Shrimati Tarkeshwari Sinha: No, Sir, it is not a fact. But they submitted a memorandum.

The Minister of Finance (Shri Morarji Desai): A deputation had come; but, I could not meet them for want of time though time had been given. I had to go away for some other thing. But while going out I told them that I could not do anything at present. That is what I did and I could not do anything more than that.

Shri Hem Raj: In view of the fact that all the money in this Himalaya Bank has been advanced by the directors to their relatives for their own benefit and use, will the Reserve Bank take any action against these directors?

Shri Morarji Desai: Government can say nothing because it is *sub judice* at present.

Maintenance of Armed Forces Vehicles

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*2121. { Shri Rameshwar Tantia:
Shri V. C. Shukla:

Will the Minister of Defence be pleased to state:

(a) whether it is a fact that a Canadian firm has offered to take

over the overhauling and repairs of vehicles used by our Defence Forces; and

(b) if so, what are the details of the offer made by this firm?

The Deputy Minister of Defence (Shri K. Baghuramiah): (a) Yes. An offer was received last year from a Canadian firm.

(b) The firm offered to repair 4,000 vehicles of North American origin a year at a cost of \$1,000 (Canadian) per vehicle. As the offer was not found acceptable, the matter was not pursued further.

Shri Rameshwar Tanti: May I know whether entrusting such important work to a foreign firm will not affect our military secrets? Have we tried some Indian firms also for this work?

Shri Baghuramiah: I have already explained that this offer was not accepted for various reasons. We are going to have every repair work done as far as possible in our own workshops?

Shri S. M. Banerjee: May I know whether there is any proposal to have a small maintenance workshop separately just for the repairs of these vehicles in a particular workshop?

Shri Krishna Menon: There is no question of any proposal. There are so many maintenance workshops already. It is only a question of expanding their capacity.

Shri M. R. Krishna: May I know whether this firm is going to repair armoured vehicles or the ordinary 'B' vehicles?

Shri Baghuramiah: The offer of this firm has not been accepted; and it relates to 'B' vehicles also.

Mr. Speaker: The questions are over. I will now call the questions of hon. Members who were not present when called. Shri Ram Krishan, Shri Ajit Singh Sarhadi, Shri Bhogji Bhai, Shri Vajpayee and Shrimati Manjula Devi. Absent. So the questions are over.

Shri Shakti Dabhan: Shri Ram Krishna is here, Sir.

Mr. Speaker: Why does not the hon. Member get up and put it? Does he require the assistance of a vakil here?

Shri Ram Krishan: My name is not included in the list.

Mr. Speaker: How does he say so? It is printed Q. 2106.

Employees of Former PEPSU

*2106. Shri Ram Krishan: Will the Minister of Home Affairs be pleased to state whether Government have constituted the advisory Committees to examine the service representation of the employees of the erstwhile State of Pepsu with regard to their integration?

The Minister of State in the Ministry of Home Affairs (Shri Datar): A Central Advisory Committee to advise the Government of India on the representations received from gazetted officers of States has recently been constituted. With regard to representations from non-gazetted officers of State Governments, an Advisory Committee will function in each integrated State. One such has already started functioning in the Punjab.

Sardar Iqbal Singh: May I know the total number of representations received from the PEPSU Government officers?

Shri Datar: I am not aware of the number of these representations.

श्री भक्त दहान : पेंसू के सिवा जो धीर देसी रजवाड़े से, उनके सरकारी कर्मचारियों की अगर कोई शिकायतें हों, तो उनको सुनने के लिये धीर ठीक तरह से इन्टेग्रेशन करने के लिये क्या कोई मशीनरी बनाई गई है ?

बंधित प्रो० ब० पन्त : जहाँ तक गजे-टिड प्राक्सिज का ताल्लुक है, उनके लिये यहाँ एक कमेटी बनाई गई है, जिसका चेयरमैन हाईकोर्ट का रिटायर्ड जज होगा—उसमें हाईकोर्ट का जज भी होगा—वह चेयरमैन